

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL

BENCH, NEW DELHI

Appeal No. 26 /2024

RELIANCE INDUSTRIES LIMITED

... APPELLANT

Vs

CENTRAL POLLUTION CONTROL BOARD

...RESPONDENT

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NDH 19.07.2024

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FILED BY:


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Advocate

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NEW DELHI
DATED: 18.07.2024

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

Appeal No. 26/2024

IN THE MATTER OF:

RELIANCE INDUSTRIES LIMITED.

...APPELLANT

VERSUS

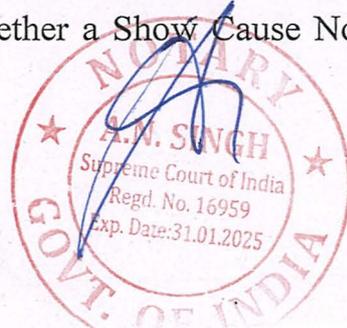
CENTRAL POLLUTION CONTROL BOARD

...RESPONDENT

**AFFIDAVIT ON BEHALF OF APPELLANT – RELIANCE
INDUSTRIES LTD. IN COMPLIANCE OF THE DIRECTIONS OF
THIS HON'BLE TRIBUNAL DATED 18.07.2024**

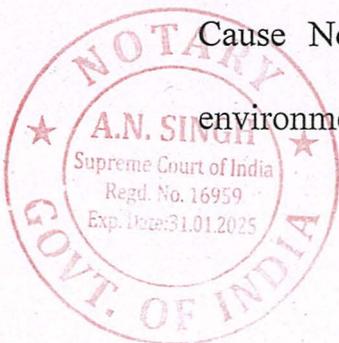
I, Sharad Nigam, S/O Late Shri V/B Nigam, aged 50 years, having office at 1st Floor, Kanchenjunga Building, Barakhamba Road, New Delhi 110001 Authorized Representative of the Appellant do hereby solemnly state and affirm as under:-

1. The present affidavit is being sworn pursuant to the directions of this Hon'ble Tribunal issued during the hearing of the captioned appeal on 18.07.2024. The captioned appeal was listed today i.e., 18.07.2024 wherein a clarification was sought by this Hon'ble Tribunal as to whether a Show Cause Notice was received by the



Appellant from the Respondent - CPCB before the imposition of Environmental Compensation of Rs. 1 Crore *vide* the impugned direction.

2. The Appellant respectfully states that no Show Cause Notice was received by the Appellant from the CPCB before it had imposed the Environmental Compensation of Rs. 1 Crore. The same was imposed *vide* communication dated 15.2.2024 (Pg 180-185), after which the Impugned Direction dated 13.6.2024 (Pg 46-47) was passed. The same has been challenged by way of the present appeal.
3. Therefore, the impugned direction is violative of the principles of natural justice. There was no show cause notice received or replies called for and the order was passed imposing the penalty of Rs. 1 crore as Environmental compensation. It is prayed that the aforesaid facts be taken on record and appropriate orders be passed by this Hon'ble Tribunal.
4. It is submitted that it has been held in catena of decisions of this Hon'ble Tribunal that an authority is duty-bound to issue a Show Cause Notice before the imposition of any penalty, including environmental compensation.



5. The facts as stated in paras 1 to 4 above are true and correct to my knowledge and belief, derived from office records. No part of it is false and nothing material has been concealed therefrom.

For Reliance Industries Limited
Sharad Nigga
DEPONENT Signatory

Atty
I Identify the deponent who has Signed/Put T.I. in my presence

VERIFICATION:

Verified and signed at New Delhi on this the 18 JUL 2024 day July 2024, that the contents of the aforesaid affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

For Reliance Industries Limited
Sharad Nigga
DEPONENT Signatory



ATTESTED
A.N. Singh
Notary Public
of India, New Delhi
18 JUL 2024



R S Prabhu Office <office@rsprabhu.com>

Appeal No. 26/2024 Reliance Industries Ltd. vs CPCB

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1 message

R S Prabhu Office <office@rsprabhu.com>
To: Raj Kumar <advraj कुमार@gmail.com>

Thu, Jul 18, 2024 at 4:56 PM

Sir,

Please find attached, as advance service, a scanned copy of the Affidavit.

--

Yours sincerely,

RS Prabhu & Company

T: +91-11-2432 3732, 2432 3733 | E: office@rsprabhu.com



RS PRABHU

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